

11. Ts. In the event of short supplies of any pesticides, concerned manufacturers are advised to ensure supplies of those items to the concerned States to overcome the problem.

(d) Setting up of petrochemical units in the country is an ongoing process and such proposals are recommended based on techno-economic considerations.

Members of UPSC

3037. SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether as per convention the members of Union Public Service Commission should be more than 50 per cent from among the retired IAS Officers:

(b) if so, whether there are more than 50 per cent members from among the retired IAS Officers in the present Union Public Service Commission body, if not, the reasons therefor; and

(c) whether the Government propose to continue the old practice?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) : (a) According to the proviso to Article 316(1) of the Constitution, as nearly as may be one-half of the Members of the Union Public Service Commission shall be persons who at the dates of their respective appointments have held office for at least ten years either under the Government of India or under the Government of a State.

(b) Yes, Sir.

(c) This provision of the Constitution will be kept in view while making appointment of Members of the Union Public Service Commission.

Reservation for SCs/STs in Promotion in States

3038. SHRI ARJUN CHARAN SETHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that some of the States have done away with the reservations for Scheduled Castes/Scheduled Tribes in promotion in State Government services; and

(b) if so, the names of those States and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) : (a) and (b) The details of the policy of reservation in promotion for the SCs and STs in services under the various State Governments is decided by the respective State Governments themselves without consultation/concurrence of the Central Government. As such the Central Government neither collects information in this regard nor has any say in the matter.

Earnings by Manufacturers of Pesticides

3039. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) the total percentage of import of ingredients with value and quantity by the top 25 pesticide manufacturers for the last three years, year-wise and company-wise :

(b) *the net profit earned by these companies in the last three years :*

(c) *whether the quantity of import is constantly increasing and if so, whether the Government propose to stop this import and if so, the details thereof alongwith the steps taken towards self-reliance; and*

(d) *the corresponding foreign exchange earnings of these companies ?*

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d) The data/information are not available with the Ministry. It is considered that the time and effort involved in collection/compilation of the same would not be commensurate with the results likely to be achieved.

Central Assistance for Tapping underground Water Resources in Kerala

3040. PROF. K. V. THOMAS : Will the PRIME MINISTER be pleased to state the assistance rendered to the states like Kerala to tap underground water resources for drinking purposes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL) : Central assistance under the Centrally Sponsored Accelerated Rural Water Supply Programme (ARWSP) is utilised by the States/Union Territories for drinking water supply schemes based on surface sources and those based on tapping underground water. Allocation for Kerala under ARWSP for 1991-92 is Rs. 11.91 crores. Kerala is using about 9.4% of the total ground water

resources. **Separate assistance is not given by the Ministry of Rural Development for tapping underground water.**

Under the Sub-Mission on Scientific Source Finding, assistance is provided to the States/UTs for identifying sources with the use of Satellite imageries, geophysical and geohydrological surveys. The Central Ground Water Board has pinpointed sources for 148 problem villages in the district of Palghat in Kerala.

Central assistance on 50:50 sharing basis is provided by the Ministry of Water Resources to States for strengthening of ground water organisation for the purchase of drilling machines and survey equipments for ground water development in general and not for drinking water only. A sum of Rs. 22.50 lakhs was given to Kerala under this scheme in 1990-91.

Under the United Nations Children's Fund (UNICEF) assistance, rigs are provided to the States. Three rigs were given to Kerala for tapping of ground water resources.

[Translation]

Draft for Implementation of land Reforms

3041. SHRI RAM BADAN : Will the PRIME MINISTER be pleased to state :

(a) *whether the Government have sent a draft to State Governments regarding measures to be taken for land reforms ;*

(b) *if so, the salient features of the said draft ; and*

(c) *the reaction of the State Governments, specially that of the*